# IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI PRINCIPAL BENCH

(IB)-106(PB)/2018

IN THE MATTER OF:

M/s. Ahluwalia Contracts (India) Ltd.

APPLICANT / PETITIONER

v.

M/s. Umang Realtech Pvt. Ltd.

RESPONDENT

## SECTION:

Under Section 9 of Insolvency & Bankruptcy Code, 2016

Order delivered on 01.02.2018

....

## Coram:

CHIEF JUSTICE (RTD.) M. M. KUMAR HON'BLE PRESIDENT

Sh. S. K. MOHAPATRA HON'BLE MEMBER (TECHNICAL)

#### PRESENTS:

For the Petitioner(s):-

For the Respondent(s):-

#### **ORDER**

Even on the second call, no one has put in appearance in support of the Appeal.

In the interest of justice, hearing is deferred to 23<sup>rd</sup> February, 2018.

(M. M. KUMAR)
PRESIDENT

(S. K. MOHAPATRA) MEMBER(TECHNICAL)

01.02.2018 V.Sethi